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NATIONAL COMPANY LAW TRIBUNAL SPECIAL BENCH CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI NATIONAL COMPANY LAW TRIBUNAL, HELD ON 23/02/2017 AT 10.30 AM

			THE STATE OF THE S				
	PRESENT: SHRI K. ANAN	ГНА PADMANABHA SWAMY, МЕ	EMBER-JUDICIAL				
APPLICATION NUMBER PETITION NUMBER NAME OF THE PETITIONER(S) NAME OF THE RESPONDENT(S)		:					
		: CP/9/2017 : S. BALASUBRAMANIAN + 14 : ARUNA THEATRES & ENTERPRISES PVT LTD					
				UNDER	SECTION	: 241/242 of companies act 2016	
				S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
	•	REPRESENTATION BY WHOM	[
<i> </i> ·	K.S.VISWANATHAN V. SUTHAKAR T. HEMALATHA	ADVOCATE forletr.	Come to Pits				
2,	S. manos kumar For B. phanos)	Adorensel for 6 m pospo	SA				
3.	R. RAJESH	Countly R5	n, f				

ORDER

Shri K S Viswanathan, counsel for petitioner present. Shri R Rajesh, counsel for R5 and Shri S Manoj Kumar, representing R6 are present. Heard the arguments of the counsel for petitioner for admission of CP-9/2017. Petitioner seems to have satisfied the requirements of Sec.241/242 of Companies Act, 2016 Therefore, the petition is admitted. Counsels representing the R5 & R6 stated that they have not received copy of the petition and connected documents. Counsel for petitioner is directed to furnish copy of the petition and connected documents to R5 & R6. Counsel for petitioner is also directed to issue private notice to R1 to R4 and R7 and file proof of effecting service of notice by way of an affidavit. The Registry is also directed to issue fresh notice to R1 to R4 and R7. Counsels for R5 & R6 sought time for filing vakalat on behalf of R4 & R5. Time extended at request. Put up on 22.03.2017 at 10.30 A.M.

(K.Anantha Padmanabha Swamy) Member (Judicial)